

Bill No. 290 of 2022

THE REPEALING AND AMENDING BILL, 2022

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BILL

to repeal certain enactments and to amend an enactment.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Repealing and Amending Act, 2022. Short title.
 2. The enactments specified in the First Schedule and the Second Schedule are Repeal of
certain
enactments.
5 hereby repealed.
 3. The enactment specified in the Third Schedule is hereby amended to the extent Amendment
of enactment.
and in the manner specified in the fourth column thereof.
 4. The repeal by this Act of any enactment shall not affect any other enactment in Savings.
which the repealed enactment has been applied, incorporated or referred to;
- 10 and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

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nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE

(See section 2)

REPEALS

Year	Act No.	Short Title
1	2	3
1885	18	The Land Acquisition (Mines) Act, 1885.
1934	15	The Sugar-cane Act, 1934.
1950	74	The Telegraph Wires (Unlawful Possession) Act, 1950.
1965	44	The Metal Corporation of India (Acquisition of Undertaking) Act, 1965.
1974	28	The Coal Mines (Conservation and Development) Act, 1974.
1976	100	The Metal Corporation (Nationalisation and Miscellaneous Provisions) Act, 1976.
1982	71	The Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act, 1982.
1983	17	The Delhi Motor Vehicles Taxation (Amendment) Act, 1983.
1994	13	The Air Corporations (Transfer of Undertakings and Repeal) Act, 1994.
2018	1	The Companies (Amendment) Act, 2017.
2018	8	The Insolvency and Bankruptcy Code (Amendment) Act, 2018.
2018	21	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 2018.
2018	23	The Homoeopathy Central Council (Amendment) Act, 2018.
2018	26	The Insolvency and Bankruptcy Code (Second Amendment) Act, 2018.
2018	27	The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018.
2019	6	The Personal Laws (Amendment) Act, 2019.
2019	8	The Special Economic Zones (Amendment) Act, 2019.
2019	11	The Homoeopathy Central Council (Amendment) Act, 2019.
2019	14	The Aadhaar and Other Laws (Amendment) Act, 2019.
2019	24	The Right to Information (Amendment) Act, 2019.
2019	26	The Insolvency and Bankruptcy Code (Amendment) Act, 2019.
2019	36	The Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 2019.
2019	37	The Supreme Court (Number of Judges) Amendment Act, 2019.
2020	19	The Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2020.

THE SECOND SCHEDULE

(See section 2)

REPEALS

Year	Act No.	Short Title
1	2	3
2013	5	The Appropriation (Railways) Vote on Account Act, 2013.
2013	6	The Appropriation (Railways) Act, 2013.
2013	7	The Appropriation (Railways) No. 2 Act, 2013.
2013	8	The Appropriation (Vote on Account) Act, 2013.
2013	9	The Appropriation Act, 2013.
2013	10	The Appropriation (No. 2) Act, 2013.
2013	15	The Appropriation (Railways) No. 3 Act, 2013.
2013	16	The Appropriation (No. 3) Act, 2013.
2013	21	The Appropriation (No. 4) Act, 2013.
2014	2	The Appropriation (No. 5) Act, 2013.
2014	3	The Appropriation (Railways) No. 4 Act, 2013.
2014	4	The Appropriation (Railways) Vote on Account Act, 2014.
2014	5	The Appropriation (Railways) Act, 2014.
2014	12	The Appropriation (Vote on Account) Act, 2014.
2014	13	The Appropriation Act, 2014.
2014	21	The Appropriation (Railways) No. 2 Act, 2014.
2014	22	The Appropriation (Railways) No. 3 Act, 2014.
2014	23	The Appropriation (No. 2) Act, 2014.
2014	24	The Appropriation (No. 3) Act, 2014.
2014	38	The Appropriation (No. 4) Act, 2014.
2015	6	The Appropriation (Railways) Vote on Account Act, 2015.
2015	7	The Appropriation (Railways) Act, 2015.
2015	8	The Appropriation (Vote on Account) Act, 2015.
2015	9	The Appropriation Act, 2015.
2015	13	The Appropriation (Railways) No. 2 Act, 2015.
2015	15	The Appropriation (No. 2) Act, 2015.
2015	24	The Appropriation (Railways) No. 3 Act, 2015.
2015	25	The Appropriation (No. 3) Act, 2015.
2016	7	The Appropriation (No. 4) Act, 2015.
2016	8	The Appropriation (No. 5) Act, 2015.
2016	14	The Appropriation (Railways) Vote on Account Act, 2016.
2016	15	The Appropriation (Railways) Act, 2016.
2016	19	The Appropriation (Vote on Account) Act, 2016.

1	2	3
2016	20	The Appropriation Act, 2016.
2016	26	The Appropriation (Railways) No. 2 Act, 2016.
2016	29	The Appropriation (No. 2) Act, 2016.
2016	46	The Appropriation (No. 3) Act, 2016.
2016	50	The Appropriation (No. 4) Act, 2016.
2016	51	The Appropriation (No. 5) Act, 2016.
2017	8	The Appropriation (Railways) Act, 2017.
2017	9	The Appropriation (Railways) No. 2 Act, 2017.

THE THIRD SCHEDULE

(See section 3)

AMENDMENT

Year	Act No.	Short Title	Amendment
1	2	3	4
2012	12	The Factoring Regulation Act, 2011	In section 31A, in sub-section (3), for the words "that Central Government", the words "that Government" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments, which have ceased to be in force or have become obsolete or the retention whereof as separate Acts is unnecessary are repealed or by which the formal defects detected in enactments are corrected.

2. The note on Third Schedule which follows explain the reasons for the amendment suggested in the Bill in respect whereof some detailed explanation is necessary.

3. Clause 4 of the Bill contains a precautionary provision which it is usual to include in the Bill of this kind.

NEW DELHI;

The 14th December, 2022.

KIREN RIJJU.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION
OF INDIA

**[F.No. 1(66)/2019-L.I dated 15 December, 2022 from Shri Kiren Rijju, Minister of
Law and Justice to the Secretary General, Lok Sabha]**

The President, having been informed of the subject matter of the proposed Bill, recommends under clause (1) of article 117 of the Constitution of India, the introduction of the Repealing and Amending Bill, 2022 in Lok Sabha.

NOTE ON THE THIRD SCHEDULE

The Factoring Regulation Act, 2011 (12 of 2012).—The amendment proposed to the Act seeks to rectify patent error.

ANNEXURE

EXTRACT FROM THE FACTORING REGULATION ACT, 2011

(12 OF 2012)

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31A. (1) * * * * * Power to make regulations.

(3) Every regulation shall, as soon as may be after it is made by the Reserve Bank, be forwarded to the Central Government and that Central Government shall cause a copy of the same to be laid before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation, or both Houses agree that the regulation should not be made, the regulation shall, thereafter, have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.

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LOK SABHA

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(Shri Kiren Rijju, Minister of Law and Justice)